

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Contempt Petition No. 2174 of 1993

IN

Original Application No. 07 of 1992

Allahabad this the 29th day of Sept. 1995

Hon'ble Mr. S.Das Gupta, Member { A }  
Hon'ble Mr. T.L. Verma, Member { J }

Smt. Kamla Devi W/o Late Moti Lal R/o Village  
Sonbarsa, P.O. Maitha, Distt. Kanpur Dehat.

A PPLICANT.

By Advocate Shri Satish Dwivedi.

Versus

1. Shri Raj Kumar, General Manager, Northern Railway, Baroda House, New Delhi.
2. Shri A.K. Jain, Divisional Rail Manager, Northern Railways, Allahabad.

OPPOSITE PARTIES.

By Advocate Shri A.V. Srivastava

O R D E R (Oral)

By Hon'ble Mr. S.Das Gupta, Member { A }

Shri S.S. Sharma appears as proxy counsel  
for Shri Satish Dwivedi, counsel for the applicant.  
Shri A.V. Srivastava appears for the respondents.

2. This Contempt application was filed <sup>a</sup> alleging

.....Pg2/-

w/c

non-compliance with the direction contained in the order dated 04.2.1993 passed by ~~the~~<sup>a</sup> Bench of this Tribunal. The operative portion of the order was a direction to the respondents to consider the case of the applicant and ~~to~~ ~~passed~~ suitable order regarding her appointment on compassionate ground.

3. The respondents have filed counter-affidavit in which it has been averred that the ~~matter~~<sup>Case</sup> of the applicant for compassionate appointment is under consideration. Today, at the time of hearing, learned counsel for the respondents has shown us the copy of the order by which the applicant has actually been appointed on compassionate ground. Learned counsel for the applicant conceded that appointment letter has been received.

4. In view of the foregoing, We find that the order of the Tribunal has been fully complied with. The Contempt application is, therefore, dismissed. The notices issued to the respondents, are hereby discharged.

  
Member (J)

  
Member (A)

/M.M./